

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/12(KB)2023
IA(I.B.C)/537(KB)2024,
IA(I.B.C)/480(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	INDIAN BANK VS KAPIL MEHRA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For FC
Ms. Rituparna. Sanyal, Adv.
Ms. Zeba Khan, Adv.
Ms. Muskan Saha, Adv.

Ms. Divya Jagga, Adv.] For Personal Guarantors
Mr. Rahul Singh, Adv.

Ms. Shreya Choudhary, Adv.] For the Resolution Professional
Mr. Manish Jain] Resolution Professional

ORDER

1. Ld. Counsel for the parties present.
2. Since C.P.(IB)/20(KB)2022 is already preferred against the same Personal Guarantor, the present application stands **disposed of as infructuous** with liberty to get it revived, in the event, the other CP fails.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**